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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Notification No. 109 /(RE-2013)/2009-2014
Dated the 6th February, 2015

Subject: Amendment in import policy conditions of cardamoms under ITC (HS) 0908 31 of Chapter 09 of ITC (HS), 2012 – Schedule – 1 (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.3 and 2.1 of the Foreign Trade Policy, 2009-2014, the Central Government hereby amends the Import Policy Conditions of Cardamoms under ITC (HS) code 0908 31 of Chapter 09 of ITC (HS), 2012 – Schedule – 1 (Import Policy), as under:

HS Code	Item Description	Policy	Policy Condition
	Cardamoms:		
0908 31	Neither crushed nor ground:		
0908 31 10	Large (amomum)	Free	Subject to CIF value of Rs. 500/- and above per Kilogram and provisions of FSSAI Act, 2006.
0908 31 20	Small (ellettaria),alleppey green	Free	Subject to CIF value of Rs. 500/- and above per Kilogram and provisions of FSSAI Act, 2006.
0908 31 30	Small, coorg green	Free	Subject to CIF value of Rs. 500/- and above per Kilogram and provisions of FSSAI Act, 2006.
0908 31 40	Small, bleached, half bleached or bleachable	Free	Subject to CIF value of Rs. 500/- and above per Kilogram and provisions of FSSAI Act, 2006.
0908 31 50	Small, mixed	Free	Subject to CIF value of Rs. 500/- and above per Kilogram and provisions of FSSAI Act, 2006.
0908 31 90	Other	Free	Subject to CIF value of Rs. 500/- and above per Kilogram and provisions of FSSAI Act, 2006.

Effect of this Notification: The minimum import price (MIP) of Cardamom with HS code 0908 31 of Chapter 09 of ITC (HS), 2012 – Schedule – 1 (Import Policy) is fixed at Rs.500/- per Kg., with immediate effect.

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